NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 713/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

NAME OF THE PARTIES:

Trans Asian Shipping Services Pvt. Ltd.

Guru Synthetics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

Modate -

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Kumar Korthani Advocate for ilb Callidus I egal Operational caediror

ORDER

T.C.P No. 713/I & BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present. 1.
- 2. The Withdrawal Memo has been placed on record wherein the Petitioner is seeking permission to Withdraw the current Company Petition as the matter has been Amicably Settled amongst the parties outside the Court. Granted.

3. This C.P. is disposed of as Withdrawn. To be consigned to the records.

Sd/- ~ .

Sd/-

Bhaska a rantula Mohan Member (Judicial) 16.01.2018.

M.K. Shrawat Member (Judicial)

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BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT MUMBAI C.P. (IB) (TCP) /713/ OF 2017

M/S TRANS ASIAN SHIPPING

SERVICES PVT. LTD.

XIV/396, Trans Asia Corporate park,

Sea Port Airport, Chitterhukara,

Kakkanad, Cochin- 682037

...OPERATIONAL CREDITOR

VERSUS

M/S GURU SYNTHETICS PVT. LTD.

41, Pal House, Marol Co-op. industrial estate, Andheri-Sakinaka Road, Andheri(East),

Mumbai 400059.

...CORPORATE DEBTOR

Sub: WITHDRAWAL MEMO

Sir.

Be pleased to allow the Operational Creditor to withdraw the current Company Petition as the matter has been amicably settled amongst the parties outside the court.

Request you to kindly grant us permission to do the same.

Place: Mumbai

Date: 19th December, 2017.

Thank you.

Operational Creditor

Manoj Khatri,

Advocate for Operational Creditor.

Lechanicas

Corporate Debtor

Reshant Shah,

Advocate for Corporate Debtor.